

ANNUAL REPORT (1970) OF THE PRESS
.. COUNCIL OF INDIA, NEW DELHI ..

THE DEPUTY MINISTER IN THE
MINISTRY OF INFORMATION AND
BROADCASTING|

सूचना और प्रसारण मंत्रालय में उपमंत्री

(SHRI DHARAMVIR SINGH): Sir, I beg to lay on the Table a copy each of the following papers:

(i) Fifth Annual Report of the Press Council of India, New Delhi, for the year 1970 under Section 18 of the Press Council Act, 1965.

[Placed on Library. See No. LT-864|71].

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously Hindi Version of the above document.

[Placed in Library. See No. LT-865|71].

ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE FERTILIZER AND CHEMICALS
TRAVANCORE LIMITED AND RELATED
PAPERS

THE MINISTER OF PETROLEUM
AND CHEMICALS|

पेट्रोलियम और रसायन मंत्री

(SHRI P. C. SETHI): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each of the following papers (in English and Hindi):-

(i) Twenty-sixth Annual Report and Accounts of the Fertilizers and Chemicals, Travancore Limited, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor-General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. For (i) and (ii) See No. LT-872|71].

BUDGET ESTIMATES (1971-72) OF EM-
PLOYEES STATE INSURANCE CORPORATION

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR & REHABI-
LITATION|

पेट्रोलियम और रसायन मंत्रालय में
राज्य मंत्री

(SHRI BALGOVIND VARMA): Sir, I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy (in English and Hindi) of the Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72 of the Employees' State Insurance Corporation.

[Placed in Library. See No. LT-812|71].

NINTH REPORT OF THE PUBLIC
ACCOUNTS COMMITTEE (1971-72)

SHRI B. K. KAUL (Rajasthan):
Sir, I beg to lay on the Table a copy of the Ninth Report of the Public Accounts Committee (1971-72) regarding Audit Report (Civil), 1970 and Appropriation Accounts (Civil), 1968-69, relating to the Ministry of Education and Youth Services, University Grants Commission and Council of Scientific and Industrial Research.

LEAVE OF ABSENCE TO SHRI
S. S. RAJENDRAN

MR. CHAIRMAN: I have to inform Members that the following letter dated the 6th August 1971, has been received from Shri S. S. Rajendran:

"I am not doing well and my health is not in good condition and hence I request I may please be permitted to absent in attending Rajya Sabha meetings till the end of this month."

Is it the pleasure of the House that permission be granted to Shri S. S. Rajendran for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

Permission to remain absent is granted.

RE ARREST OF SHRI SUNDAR SINGH BHANDARI

MR CHAIRMAN: I have to inform Members that I have received the following letter dated the 10th August 1971 from the Sub-Divisional Magistrate, New Delhi:

"I have the honour to inform you that Shri Sundar Singh Bhandari, Member of the Rajya Sabha, was arrested today between 5.10 P.M. and 6.00 P.M. at Connaught Place, New Delhi by the police of Parliament street, under section 188 IPC vide FIR No. 1313 dated 10-8-1971 for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi. He is being produced before the Judicial Magistrate, New Delhi forthwith for trial."

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, इस सम्बन्ध में मैं आप से एक निवेदन करना चाहता हूँ कि आपने बहुत बड़ी कृपा की थी कि सरकार को बेघर की तरफ से, कुर्सी की तरफ से यह कहा गया था कि बंगला देश के सवाल पर धारा 144 का लगाया जाना उचित नहीं है। तो मैं आप से यह कहना चाहता हूँ कि बार-बार बंगला देश के सवाल पर उस तरह की गिरफ्तारी क्यों हो रही है। मैं आप से यह भी साथ कहना चाहता हूँ कि आप कृपा करके सरकार को हिदायत करें कि बंगला देश को मान्यता देने के सम्बन्ध में जो लोग आवाज उठाते हैं, उनकी गिरफ्तारी धारा 144 के अधीन नहीं होनी चाहिये। इस तरह से नागरिकों के अधिकारों का हनन

नहीं होना चाहिये, क्योंकि यह हमारा मौलिक अधिकार है तथा हमारे देश के हिंसा का अधिकार है। बंगला देश में मात्र सात लाख आदमी कत्ल हो जाय . . .

श्री सभापति : मैंने आपको नहीं बुलाया है और आप जबरदस्ती बोल रहे हैं।

श्री राजनारायण : मैं आप से अर्ज करना चाहता हूँ . . .

श्री सभापति : मैंने सुन लिया है, अब आप बैठ जाइये।

श्री राजनारायण : श्रीमन्, मैंने आज सरकार स्वर्ण सिंह का ध्यान पड़ा है।

श्री सभापति : आप बेकार वक्त के रहे हैं राजनारायण जी मैंने आपकी बात सुन ली है और मारे हाउस में सुन ली है।

श्री राजनारायण : मैं आप से यह अर्ज करना चाहता हूँ कि आप बंगला देश को मान्यता दिला दें तो हमारा बहुत समय बच जायेगा।

श्री सभापति : अब आप बैठ जाइये।

श्री राजनारायण : बंगला देश को मान्यता न देकर यह सरकार देश के साथ गद्दारी कर रही है।

श्री सभापति : आप बैठिए।

REFERENCE TO FLOOD SITUATION IN BALLIA

श्री चन्द्रशेखर (उत्तर प्रदेश) : अध्यक्ष महोदय, आपकी आज्ञा से मैं एक गम्भीर परिस्थिति की ओर आपका ध्यान आकृष्ट करना चाहता हूँ। मैंने बलिया के बाढ़ अधिकारी के द्वारा भेजे गए कागजों में जो